

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P(IB) No. 331/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18<sup>th</sup> January 2018, 10.30 A.M**

Name of the Company		Reliance Commercial Finance Ltd-Vs-Laxmivinaayak Rice Mills Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) Arnab Basu Mullick, Advocate } Advocate for coc { *[Signature]*  
18/01/18

2) Kanchan Datta RP.

3) Satu Das Roy CA

4) Rajdeep Roy

*[Signature]*  
18/11

M-8145952241

Tirupati Regency  
Flat NO = 2  
1<sup>st</sup> floor.

385, Mittal Colony,

Kolkata - 700081,

2<sup>nd</sup> NO Gate.

At report.



## ORDER

Ld. Resolution Professional (RP) Ld. Counsel for the Committee of Creditors (CoC), Ld. Advocate for the corporate debtor along with Mr. Rajdeep Ray, Proprietor Director is present.

Ld. RP has filed Progress Report dated 15/01/2018, which may be taken on record. Reply against show cause notice has been filed.

Ld. Counsel appearing on behalf of the proprietor Director prayed that 7 days' time may be given for furnishing all the documents as required by the RP.

In the interest of justice we hereby give 7 days' time as a last opportunity to provide the documents to RP, failing which action will be initiated against the proprietor Director. Proprietor Director will remain present in court on the next date. Proprietor Director has provided his address and phone number to the RP in Court.

List it on 08/02/2018 for further order.

sd

(Jinan K.R.)  
Member (J)

sd

(V.P.Singh)  
Member (J)